

the rank of Superintendent to J.A.D. (Accounts) on the basis of the recommendations of a Departmental Promotion Committee duly constituted in accordance with the extant rules.

Transfer of Certain Headworks to Bhakra Control Board Management

†607-B. SHRI RANBIR SINGH: Will the Minister of ENERGY be pleased to state:

(a) what are the names of the headworks which were proposed to be transferred to the Bhakra Control Board Management as envisaged under the Punjab State Reorganisation Act, 1966;

(b) whether the control of these headworks has since been transferred to the Bhakra Control Board Management; and

(c) if not, what steps Government propose to take to transfer control of the aforesaid headworks?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Under Section 79(1)(c) of the Punjab Reorganisation Act, 1966, the Bhakra Beas Management Board is required to operate and maintain irrigation headworks at Rupar, Harike and Ferozepur.

(b) and (c) A decision has yet to be taken.

PAPERS LAID ON THE TABLE

I. Report (1974-75) of the Council of Industrial Research, New Delhi and the related paper

II. Delhi Administration Notifications and related paper

III. Government of Nagaland Notifications.

†Previously Unstarred Question 498 transferred from the 3rd August, 1977.

THE PRIME MINISTER (SHRI MORARJI R. DESAI): I beg to lay on the Table—

I. A copy (in Hindi) of the Annual Report of the Council of Scientific and Industrial Research, New Delhi, for the year 1975, together with a statement (in English and Hindi) giving reasons for the delay in laying the Hindi version of the Report. [Placed in Library. See No. LT-896/77]

II. (1) A copy each (in English and Hindi) of the following Notifications of the Delhi Administration, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, together with Explanatory Memorandum on the Notifications:—

(i) Notification No. SECE.6(8)/74-Tpt/171, dated the 7th January, 1977, publishing the Delhi Motor Vehicles (Second Amendment) Rules, 1976.

(ii) Notification No. F. 2(14)/71-Tpt/185, dated the 7th January, 1977.

(iii) Notification No. SECE. 3 (29)/75-Tpt./697, dated the 20th January, 1977, publishing the Delhi Motor Vehicles (Second Amendment) Rules, 1977.

(2) A statement (in English and Hindi) giving reasons for the delay in laying the Notifications mentioned at (1) above.

[Placed in Library. See No. LT-899/77 for (1) and (2)].

III. A copy each (in English and Hindi) of the following Notifications of the Government of Nagaland, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with sub-clause (iii) of clause (c) of the Proclamation dated the 22nd March, 1975, issued by the President in relation to the State of Nagaland:—

(i) Notification No. TPT/MV-105/76, dated the 16th May, 1977, publishing the Motor Vehicles Rules for Excluded Areas, Assam, 1942 (Nagaland Amendment Rules, 1977).